

FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LATAKISAN INFRA PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	LATAKISAN INFRA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25-10-2013
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs- Registrar of Companies, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2013PTC249599
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Flat No. A 1 , Ganga Sagar Aptt. Canal Road, Ramdaspath Nagpur - 440010
6.	Insolvency commencement date in respect of corporate debtor	06-11-2019 (order received on 11/11/2019)
7.	Estimated date of closure of insolvency resolution process	04-05-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Gupta Registration No. : IBBI/IPA-001/IP-P00192/2017-18/10371
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-701, La Chappelle CHS, Evershine Nagar, Near Ryan International School, Malad (West), Mumbai – 400 064 Email : fca.ajaygupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-701, La Chappelle CHS, Evershine Nagar, Near Ryan International School, Malad (West), Mumbai – 400 064 caip.ajay@gmail.com
11.	Last date for submission of claims	25.11.2019 (Date of receipt of Order 11.11.2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Details of relevant forms available at: Web link: http://ibbi.gov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Latakisan Infra Private Limited** on 06/11/2019 (Order received on 11/11/2019).

The creditors of **Latakisan Infra Private Limited**, are hereby called upon to submit their claims with proof on or before 25/11/2019 (Order received on 11/11/2019) the date falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

(Ajay Gupta)

Date: November 13, 2019

Place : Mumbai

